

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.86/2011

Dated: 12th December, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. M.B. Lal, Technical Member (P&NG)**

In the matter of:

GAIL India Limited

....Appellant(s)

Versus

Shyam Industries & Anr.

... Respondent(s)

Counsel for the Appellant(s): Ms. Leena Tuteja and Mr. Archit Vasudeva

Counsel for the Respondent(s): Mr. Anand K. Ganesan, Ms. Swapna
Seshadri for R-1.
Mr. J.S. Lamba and Mr. Rishabh Bhutani
for R-2

Appeal No.87/2011

GAIL India Limited

....Appellant(s)

Versus

Haldyn Glass Gujrat Limited & Ors.

... Respondent(s)

Counsel for the Appellant(s): Ms. Leena Tuteja and Mr. Archit Vasudeva

Counsel for the Respondent(s): Mr. Anand K. Ganesan, Ms. Swapna
Seshadri for R-1 to R-5.
Mr. J.S. Lamba and Mr. Rishabh Bhutani
for R-6

Order

The Learned Counsel for the Petroleum Board seeks some more time to make the reply submissions. Accordingly, the time is granted.

As requested, the Learned Counsel for the Respondents will file the citations and legal prepositions on or before 25th December, 2011 after serving copy on the other side.

All the parties are directed to file their respective written submissions on or before 2nd January, 2012 after serving copy on the other side.

Post the matter for further hearing on **4th January, 2012 at 2.30 p.m.**

(M.B. Lal)
Technical Member(P&NG)
mk/ak

(Justice M. Karpaga Vinayagam)
Chairperson